

HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

NOTICE

Dated : 12-10-2021

Whereas a notice dated 23.09.2021 alongwith list annexure 'A' and 'B' were uploaded on the website of this Court requesting the applicants-advocates whose names were mentioned in the list annexure 'A' to furnish certain documents/particulars for removal of deficiencies in applications received for preparation of Roll of Advocates. Thereafter keeping in view the difficulties faced by the members of the Bar, a representation dated 05.10.2021 has been received from Punjab and Haryana High Court Bar Association (Regd.), Chandigarh. The said representation has been considered and in furtherance of notice dated 23.09.2021 it is intimated as under:-

- "i) The applicant-advocate operating his/her office from residence may furnish an undertaking that his/her residential and office address is same.
- ii) Rent deed for a period of less than one year duly authenticated by Notary Public will also be accepted as proof of address."


12/10/2021
Registrar (Rules)